

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-1573/2019

New Delhi, this the 20th day of May, 2019

**Hon'ble Sh. A.K. Bishnoi, Member(A)
Hon'ble Sh. R.N. Singh, Member(J)**

Sneh Lata
w/o Chandan Singh
aged about 38 years
R/o C-326, Palam Extn.
Near Ramphal Chowk
Sector-7 Dwarka, New Delhi-77
Mob. 9212477600. Applicant

(through Sh. Ranjit Sharma)

Versus

1. Government of N.C.T, Delhi
Through the Principal
Secretary, Education, Govt. of N.C.T,
Delhi at Old Secretariat
Delhi-54.

2. Directorate of Education,
Govt. of N.C.T, Delhi,
Old Secretariat, Delhi-54

3. DSSSB, through its Secretary,
FC-18, Institutional Area
Karkardooma, New Delhi-91 Respondents

(through Sh. H.A. Khan on advance notice)

ORDER(ORAL)

Hon'ble Sh. A.K. Bishnoi, Member (A)

Heard learned counsel for the applicant, Sh. Ranjit Sharma and Sh. H.A. Khan, learned counsel appearing for the respondents on receipt of advance notice.

2. The present OA has been filed by the applicant seeking the following reliefs:

“(i) To direct the respondents to declare the result of the applicant against Roll No. 2520003123, Post Code 145/17 in pursuance of Advertisement No. 04/17 and consider her for appointment to the post of TGT Sanskrit under the Directorate of Education, Govt. of N.C.T, Delhi with all consequential benefits;

AND/OR

(ii) Pass such other order/s as may be deemed fit and proper in the interest of justice.”

3. Learned counsel for the applicant submits that the applicant has submitted a representation dated 20.02.2019 and that the ends of justice would be met if a direction is issued to respondent nos.

2 and 3 to decide upon the same within a time bound manner.

Learned counsel for the respondents, Sh. H.A. Khan, appearing on advance notice submits that he has no objection if such a direction is issued.

4. Under the circumstances, the OA is disposed of at this stage itself without going into the merits of the case with the direction to respondent nos. 2 and 3 to dispose of the representation of the applicant by passing a self-contained and speaking order within four weeks from the date of receipt of a certified copy of this order. No costs.

(R.N. Singh)
Member(J)

(A.K. Bishnoi)
Member(A)

/ns/